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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/672/(IB)/2017  
NAME OF THE PETITIONER(S) : TATA CAPITAL FINANCIAL SERVICES LTD  
NAME OF THE RESPONDENT(S) : AROHI INFRASTRUCTURE PVT LTD  
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	Abitha Banu	Counsel for Petitioner	Abitha Banu
2.	V.J. ARUL RAJ ADVOCATE	Counsel for Resp.	V.J. Arul Raj

**ORDER**

Counsel for petitioner/financial creditor present. Shri V J Arul Raj caused appearance on behalf of the respondent/corporate debtor and filed vakalat. He stated that he has not received copy of the petition and other documents relied upon and prayed for time to file counter. Counsel for petitioner is directed to provide a copy of the petition and other documents to the respondent. Time is enlarged at request. Put up on 14.12.2017.

*sd-*  
S Vijayaraghavan  
Member (Technical)

*sd-*  
K Anantha Padmanabha Swamy  
Member (Judicial)